

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 243 of 2021

Kashi Mahto And Ors. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. L.C. Roy , Adv.
For the State : Mr. S. S. Kumar , Addl. P.P.

04 / 26.03.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioners submits that the petitioners will file supplementary affidavit annexing therewith the copy of the demand draft of Rs. 10,000/- to be deposited in the court below, drawn in favour of the informant.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition shall stand dismissed without further reference to a Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-